

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

REGISTERED

Commercial Complex(BDA)
Indira Nagar,
BANGALORE- 560 038.

Dated 20 Nov 1986

Application No. 320 /86(T)
WP No. 20376/80

Applicant

To

1) S. Desikamani, SSO I,
ALISDA, DTD&P (Air),
Min. of Defence,
31, Race Course Road,
Bangalore-1

Vs.

2) Secretary,
Ministry of Defence,
New Delhi-110011.
3) Controller of Defence
Accounts,
Southern Command,
Pune-1.

(2)

With thanks
SUBJECT: Sending copies of Order passed by the Bench in
Application No. 320/86(T)

....

Please find enclosed herewith the copy of the Order/
~~Interim Order~~ passed by this Tribunal in the above said Application
No. 320/86(T) on 20.10.86

R. R. Murthy
(N. RAMAMURTHY)
SECTION OFFICER
(JUDICIAL)

Encl: as above.

Copy to:- 1) Shri V. H. Rao, Advocate, (for the Applicant)
9, Kumaras Park East, 24, 1st Main Road, Bangalore,
Bangalore-32

2) Sri D. S. Padmarajiah, (for Respondents)

*De
Guru
9/11/86*
Central Govt. Advocate
Standing Counsel. High Court Building, Bangalore-1.

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE

ORDER SHEET

Application No 320/86 (T), 198

Applicant

S. Desikanan

Advocate for Applicant

V.H. Ron

Respondent

A 320/86 Secretary,
M/o: Defence & Or-

Advocate for Respondent

M.S. Padmarajiah

Date	Office Notes	Orders of Tribunal
		<p><u>Order</u></p> <p>In this transferred application received from the High Court of Karnataka under Section 29 of the Central Administrative Tribunals Act 1985 (ACT), the applicant has sought direction to the respondents to grant him three advance increments and make payment of the arrears thereto. Shri M.S. Padmarajaiah, senior standing counsel for the Union of India appearing for the respondents submits that the authorities themselves have granted all the prayers made by the applicant and this application no longer survives for consideration, the correctness of which is not disputed by Shri V.H. Ron, learned counsel for the applicant. In this view this application no longer survives for consideration. We therefore dismiss this application as having become unnecessary as withdrawn. But in the circumstances parties to bear their costs.</p>

True Copy

R. Pillai 20/10/86

SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH

BANGALORE

V.S. Puttaswamy
(V.S. Puttaswamy)
Vice Chairman

20.10.86

L.H.A. Rego
(L.H.A. Rego)
Member (AM)(R)

20.10.86